

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 793/94 /199
793/94

Date of Decision: 16-6-97

Smt. Y A Kamble

Petitioner/s

Mr. D.V. Gangal

Advocate for the
Petitioner/s

V/s.

UOI & Org.

Respondent/s

Mr. V.S. Masurkar

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kelhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, MUMBAI 400001

O.A.NO. 793/94

Dated: 18th June 1997

Coram: Hon. Shri B S Hegde, Member(J)
Hon. Shri M R Kolhatkar, Member(A)

Smt. Yojana Ashok Kamble
U.D.C., 179 DSC
Ammunition Factory
Kirkee, Pune 411020
(by Adv. Mr. D V Gangal) ..Applicant

V/s.

1. Union of India
through Deputy Director General
DSC (General Staff Branch)
Army Headquarters,
West Block No. 111,
R K Puram
New Delhi 110066.

2. Joint Director
DSC Headquarter, Pune
through Commander, 179 Platoon
Defence Security Record
Ammunition Factory
Kirkee, Pune 411003

3. Havaldar Clerk
G.D. Soblad
C B 1789 DSC Platoon
DSC Detachment
Ammunition Factory
Kirkee, PUNE 411001
(By Adv. Mr. V S Masurkar,
Central Government Standing
Counsel) ..Respondents

ORDER
(Per: B S Hegde, Member(J))

1. Heard Mr. D V Gangal, counsel for the applicant and Mr. V S Masurkar, counsel for the respondents.
2. During the course of hearing the Ld. Counsel for the respondents produced copy of order dated 29 Apr. 97

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which reads that the applicant has been posted from 553 DSC P1 2 wing AF Stn. Pune 32 to 521 DSC P1 H E Factory, Kirkee, Pune and that she has joined her duties at 521 DSC. Mr. Masurkar submits that in view of this posting order nothing survives in the O.A. Ld. Counsel for the Applicant Mr. D V Gangal, submits that the applicant has not been paid her wages from 6.5.1997. We direct the respondents to pay the applicant's salary within two months of receipt of a copy of this order.

3. If the applicant has any grievance, she is at liberty to make a representation to the competent authority within a month from the copy of receipt of this order.

4. With the above directions the O.A. is disposed of finally with no order as to costs.

M.R.Kolhatkar

(M.R.Kolhatkar)

Member(A)



(B.S.Hegde)

Member(J)

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